

DIRECTORATE GENERAL OF FOREIGN TRADE

Fair & Final

DES-VI (FOOD & MISC)

Minutes of the meeting No. 23/15 of NC-VI HELD ON 26.03.2015

Meeting No. 23/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.03.2015 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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955	Party	Meet No/Date:23/85-	Status:
Case No.:15/22/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310789646	Deferred
1 :01/85/050/00175/AM15/	:03/95/040/00401/AM15/	25.09.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

Rup
21.4.15

956	Party	Meet No/Date:23/85-	Status:
Case No.:13/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310768785	Deferred
2 :01/85/050/00174/AM14/	:03/95/040/00855/AM14/	31.01.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

Rup
21.4.15

957	Party	Meet No/Date:23/85-	Status:
Case No.:24/7/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310777165	Deferred
3 :01/85/050/00060/AM15/	:03/95/040/01030/AM14/	04.04.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify. The case is deferred for 23.04.2015.			

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21/4/15

श्री योगिन्दर सिंह
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विदेश व्यापार विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21.4.15

958	Party	Meet No/Date:23/85-	Status:
Case No.:5/25/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310708120	Deferred
4 :01/85/050/00131/AM13/	:03/95/040/00435/AM13/	07.09.2012	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

Rup
21.4.15

959	Party	Meet No/Date:23/85-	Status:
Case No.:2/24/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310764676	Deferred
5 :01/85/050/00148/AM14/	:03/95/040/00778/AM14/	06.01.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

Rup
21.4.15

960	Party	Meet No/Date:23/85-	Status:
Case No.:33/17/85-ALC3/2014	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310789625	Deferred
6 :01/85/050/00153/AM15/	:03/95/040/00424/AM15/	24.09.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

Rup
21.4.15

961	Party	Meet No/Date:23/85-	Status:
Case No.:9/39/85-ALC3/2012	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310720632	Deferred
7 :01/85/050/00179/AM13/	:03/95/040/00616/AM13/	14.01.2013	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI mat be requested to clarify . The case is deferred for 23.04.2015.			

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21/4/15
TOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Rup
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962	Party	Meet No/Date:23/85-	Status:
Case No.:1/26/85-ALC3/2013	Name:S.R.S.PHARMACEUTICALS PVT. LTD.	ALC3/2014 26.03.2015	
HQ File	RLA File	Lic.No/Date:0310770501	Deferred
8 :01/85/050/00162/AM14/	:03/95/040/00906/AM14/	18.02.2014	
The comments of MFPI were noted. It was observed that there seems to be discrepancy in quantity and UOM of import and exports as applied for vis-à-vis what is recommended by MFPI. MFPI may be requested to clarify. The case is deferred for 23.04.2015.			

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21.4.15

963	Party Name: GILLETTE DIVERSIFIED OPERATIONS (P) LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
9 HQ File :01/85/050/00189/AM12	RLA File :04/24/040/268/AM12	Lic.No/Date:0410132873 13.01.2012	Deferred
The Committee noted that both the import and export item is "Toothbrush". It was decided to request the firm to indicate the difference between the import and export item. The case is deferred for 07.05.2015.			

Rup
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964	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status: Approved
HQ File : 01/85/50/011/AM15	RLA File : 03/94/40/996/AM14	Lic.No/Date:0310770163 DT. 11.02.2014	
HQ File : 01/85/50/012/AM15	RLA File : 03/94/40/977/AM14	Lic.No/Date:0310770235 DT. 11.02.2014	
10	Request for correction in the net content from 39.00MT to 39.709MT in the description of export item occurred due to typographical mistake		
The Committee noted that there was some mistake in calculation of net content in description of export item. The Committee decided that the net content of import in the export product may be amended to read as 39.709MT in place of 39.00MT.			
RA to take further necessary action.			

Rup
21.4.15

965	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status: Approved
HQ File :01/85/50/025/AM14	RLA File :10/24/40/084/AM13	Lic.No/Date:1010052936 DT. 21.03.2013	
Request for grant of 7% wastage on inputs in respect of Advance Authorisation No. 1010052936 dt. 21.03.2013 obtained under para 4.7 of HBP, Vol.I by the firm for export of Oriental Sauce containing Oyster Sauce and other indigenous ingredients.			
11 The Committee noted the comments furnished by MFPI vide their OM No. 88/DGFT-2011 dated 18.03.2015. The Committee also noted that MFPI has reiterated their recommendation for 2% wastage. Accordingly, Committee decided to ratify the ad-hoc input output norms with 2% wastage as under:-			

Export Item	Qty.	Import Item	Qty.
Oriental Sauce with net content of 22,430Kg imported oyster sauce of same quality and specification as imported.	93450.00 kg with net content of 22,430Kgs of imported Oyster Sauce.	Oyster Sauce	22878.60 kg.

RA may take further necessary action.

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श्री श्री/योगेंद्र सिंह
ज्य. महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कॉमिश्नर विभाग/Department of Commerce
उद्योग भवन, पड़ दिवली
Udyog Bhawan, New Delhi

Rup
21.4.15

966

Party Name: CHOICE TRADING
CORPORATIN PVT. LTDMeet No/Date: 23/85-
ALC3/2014
26.03.2015Status:
Approved

HQ File :01/85/50/027/AM14

RLA File :10/24/40/088/AM13

Lic.No/Date:1010052934 DT. 21.03.2013

Request for grant of 7% wastage on inputs in respect of Advance Authorisation No. 1010052934 dt. 21.03.2013 obtained under para 4.7 of HBP, Vol.I by the firm for export of Sesame Sauce containing Oyster Sauce and other indigenous ingredients.

- 12 The Committee noted the comments furnished MFPI vide their OM No. 88/DGFT-2011 dated 18.03.2015. The Committee also noted that MFPI has reiterated their recommendation for 2% wastage. Accordingly, Committee decided to ratify the ad-hoc input output norms with 2% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Sesame Sauce containing net content of 9353.271Kg imported oyster sauce of same quality and specification as imported.	93470.00 kg with net content of 9353.271Kg of imported Oyster Sauce.	Oyster Sauce	9540.336 Kg

RA may take further necessary action.

Rup
21-4-15

967

Party Name: CHOICE TRADING
CORPORATIN PVT. LTDMeet No/Date: 23/85-
ALC3/2014
26.03.2015Status:
Deferred

HQ File :01/85/50/026/AM14

RLA File :10/24/40/089/AM13

Lic.No/Date:1010052940 DT. 21.03.2013

- 13 Request for grant of 7% wastage on inputs in respect of Advance Authorisation No. 1010052936 dt. 21.03.2013 obtained under para 4.7 of HBP, Vol.I by the firm for export of Kon Loh Sauce containing Oyster Sauce, White Wine Vinegar and other indigenous ingredients.

The Committee noted the comments furnished MFPI vide their OM No. 88/DGFT-2011 dated 18.03.2015. The Committee decided to request MFPI to offer their specific comments on 'White Wine Vinegar'. MPEDA attested in-house document does not appear clear on the issue. The case is deferred for 07.05.2015.

W. Singh
योगेन्द्र सिंह / YOGINDER SINGH
उप-संचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाह्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21-4-15

968	Party Name:FRESH & HONEST CAFÉ LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status: Approved
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HQ File :01/85/50/033/AM15 RLA File :-04/24/40/039/AM15 Lic.No/Date:0410158150 DT. 23.05.2014

Request for correction in description of import item from Green Coffee Beans (Robusta Cherry) to Green Coffee Beans (Arabica Cherry).

The Committee noted the revised comments furnished by MFPI vide their letter No.4(8)/2014-DGFT dated 11.03.2015 and decided to amend the ad-hoc norms as under:-

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Export Item	Qty.	Import Item	Qty.
Dark Roasted Coffee Beans made out of Arabica Cherry	22.080M.T.	Green Coffee Beans (Arabica Cherry)	26.496M.T.
Dark Roasted Ground Coffee made out of Arabica Cherry	73.920M.T.	Green Coffee Beans (Arabica Cherry)	88.704M.T.

All other item i.e. quantity/description etc. will remain unchanged.
RA may take further necessary action.

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21.4.15

969	Party Name:PUSHPANJALI FLORICULTURE LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status: Decided
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15 HQ File :01/85/162/131/AM15 Review of SIONs pertaining to Food Product Group

The Committee noted that the representing firm is not a stakeholder in respect of food related SIONs as they do not represent food industries. Committee, however noted that very old SIONs needs to be revisited and such revision is a continuous process.

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970	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
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Case No.:2/12/85-ALC3/2014

16 HQ File :01/85/050/00091/AM15/ RLA File :10/24/040/00052/AM15/ Lic.No/Date:1010058765 27.08.2014 Deferred

Committee noted the comments furnished by Tea Board. It was desired to call for origin/variety of imported Tea from the firm. The case is deferred for 07.05.2015.

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21.4.15

971	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
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Case No.:1/16/85-ALC3/2014

17 HQ File :01/85/050/00120/AM15/ RLA File :10/24/040/00029/AM15/ Lic.No/Date:1010058562 01.07.2014 Deferred

Committee noted the comments furnished by Tea Board. It was desired to call for origin/variety of imported Tea from the firm. The case is deferred for 07.05.2015.

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Director (IE)/YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

972	Party Name: APEEJAY TEA LIMITED,	Meet No/Date: 23/85-ALC3/2014 26.03.2015	Status:
Case No.: 6/9/85-ALC3/2014			
18	HQ File : 01/85/050/00072/AM15/ RLA File : 02/24/040/00035/AM15/	Lic.No/Date: 0210204151 20.06.2014	Deferred
The Committee decided to go by Tea Board's norms of 0% wastage for Tea and packing materials to be governed by relevant policy in relation to packing materials, However, variety of tea to be imported to be ascertained from the applicant. The case is deferred for 07.05.2015.			

Rup
21.4.15

973	Party Name: SAMI SPICES AND HERBS PVT LTD	Meet No/Date: 23/85-ALC3/2014 26.03.2015	Status:
Case No.: 17/23/85-ALC3/2014			
19	HQ File : 01/85/050/00203/AM15/ RLA File : 03/95/040/00724/AM15/	Lic.No/Date: 0310793138 20.01.2015	Deferred
Committee sought to know the reason as to how advance authorisation was issued by RA under para 4.7 of HBP, Vol.I when the import item is barred under the same para. The case is deferred and to be placed before NC on 07.05.2015.			

Rup
21.4.15

974	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 23/85-ALC3/2014 26.03.2015	Status:
Case No.: 7/23/85-ALC3/2014			
20	HQ File : 01/85/050/00193/AM15/ RLA File : 05/23/040/00523/AM15/	Lic.No/Date: 0510393261 18.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 07.05.2015.			

Rup
21.4.15

975	Party Name: SSK EXPORTS LTD.	Meet No/Date: 23/85-ALC3/2014 26.03.2015	Status:
Case No.: 11/23/85-ALC3/2014			
21	HQ File : 01/85/050/00197/AM15/ RLA File : 02/24/040/00191/AM15/	Lic.No/Date: 0210205428 07.01.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. Also decided to call for country of origin and blending ratio. The case is deferred for 07.05.2015.			

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21.4.15

976	Party Name: FERNANDES BROTHERS	Meet No/Date: 23/85-ALC3/2014 26.03.2015	Status:
Case No.: 1/23/85-ALC3/2014			
22	HQ File : 01/85/050/00187/AM15/ RLA File : 07/24/040/00330/AM15/	Lic.No/Date: 0710107163 10.12.2014	Deferred
Committee sought to know the reason as to how advance authorisation was issued by RA under para 4.7 of HBP, Vol.I when the import item is barred under the same para. The case is deferred for 07.05.2015.			

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21.4.15

UDYOG SHAKTI
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

977	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:23/85-ALC3/2014 26.03.2015	Status:
Case No.:5/23/85-ALC3/2014			
23	HQ File :01/85/050/00191/AM15/ RLA File :05/24/040/00524/AM15/	Lic.No/Date:0510393120 09.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 07.05.2015.			

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21.4.15

978	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:23/85-ALC3/2014 26.03.2015	Status:
Case No.:9/23/85-ALC3/2014			
24	HQ File :01/85/050/00195/AM15/ RLA File :08/24/040/00396/AM15/	Lic.No/Date:0810134481 03.02.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 07.05.2015.			

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979	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:23/85-ALC3/2014 26.03.2015	Status:
Case No.:15/23/85-ALC3/2014			
25	HQ File :01/85/050/00201/AM15/ RLA File :13/24/040/00047/AM15/	Lic.No/Date:1310047765 22.01.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 07.05.2015.			

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21.4.15

980	Party Name:EICL LIMITED	Meet No/Date:23/85-ALC3/2014 26.03.2015	Status:
Case No.:8/23/85-ALC3/2014			
26	HQ File :01/85/050/00194/AM15/ RLA File :53/24/040/00017/AM15/	Lic.No/Date:5310018476 20.02.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&J). The Committee decided to remind MSME(G&J) to expedite their comments. The case is deferred for 07.05.2015.			

Rup
21.4.15

981	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:23/85-ALC3/2014 26.03.2015	Status:
Case No.:14/23/85-ALC3/2014			
27	HQ File :01/85/050/00200/AM15/ RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 07.05.2015.			

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योगेश सिंह/YOGINDER SINGH
उप महासचिव, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
कलिंग विभाग, नई दिल्ली
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21.4.15

28	982 Case No.:10/23/85-ALC3/2014	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
	HQ File :01/85/050/00196/AM15/	RLA File :02/24/040/00187/AM15/	Lic.No/Date:0210205422 06.01.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 07.05.2015.				

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21.4.15

29	983 Case No.:4/23/85-ALC3/2014	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
	HQ File :01/85/050/00190/AM15/	RLA File :17/24/040/00137/AM15/	Lic.No/Date:1710005988 01.12.2014	Deferred
The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite their comments. The case is deferred for 07.05.2015.				

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21.4.15

30	984 Case No.:16/23/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
	HQ File :01/85/050/00202/AM15/	RLA File :03/95/040/00848/AM15/	Lic.No/Date:0310793386 29.01.2015	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite their comments. The case is deferred for 07.05.2015.				

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21.4.15

31	985 Case No.:13/23/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
	HQ File :01/85/050/00199/AM15/	RLA File :07/24/040/00342/AM15/	Lic.No/Date:0710107287 24.12.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 07.05.2015.				

Rud
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32	986 Case No.:2/23/85-ALC3/2014	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:23/85- ALC3/2014 26.03.2015	Status:
	HQ File :01/85/050/00188/AM15/	RLA File :05/24/040/00496/AM15/	Lic.No/Date:0510393029 29.01.2015	Deferred
The Committee decided to refer the case to MSME(Chem) for their comments. The case is deferred for 07.05.2015.				

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GINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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21.4.15

986	Party Name: MARINE CHEMICALS,	Meet No/Date: 23/85-ALC3/2014	Status:
Case No.: 6/23/85-ALC3/2014		26.03.2015	
HQ File :01/85/050/00192/AM15/	RLA File :10/24/040/00098/AM15/	Lic.No/Date: 1010058977	Approved
		14.01.2015	

33 The Committee noted that NC has approved the cases of this firm for same export/import item vide minutes of NC Meeting No. 10 dated 08.08.2013. The Committee decided to ratify the norms on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma	18156.00Kg	Agar Agar Strips Commercial Grade	19,830.00Kg

RA may take consequential action as per policy/procedure.

Rup
21.4.15

987	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 23/85-ALC3/2014	Status:
Case No.: 12/23/85-ALC3/2014		26.03.2015	
HQ File :01/85/050/00198/AM15/	RLA File :07/24/040/00401/AM15/	Lic.No/Date: 0710107599	Deferred
		12.02.2015	

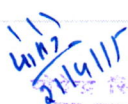
34 The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 07.05.2015.

Rup
21.4.15

988	Party Name: VAZHAYIL FOAM RUBBERS LLP	Meet No/Date: 23/85-ALC3/2014	Status:
Case No.: 3/23/85-ALC3/2014		26.03.2015	
HQ File :01/85/050/00189/AM15/	RLA File :10/24/040/00099/AM15/	Lic.No/Date: 1010058983	Deferred
		23.01.2015	

35 The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 07.05.2015.

Rup
21.4.15


 श्री/ YOGINDER SINGH
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
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